

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSUO MOTO WRIT PETITION (CRL) No(s). 3/2015IN RE: PRAJWALA LETTER DATED 18.2.2015 VIDEOS OF SEXUAL VIOLENCE
AND RECOMMENDATIONS

Date : 11-12-2018 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE UDAY UMESH LALIT

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Microsoft

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Ms. Deepa M. Kulkarni, Adv.
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Dr. Monika Gusain, Adv.

UPON hearing the counsel the Court made the following

O R D E R

A short affidavit has been filed on behalf of the Ministry of Home Affairs by the learned ASG pursuant to order dated 22.10.2018 and subsequent orders including order dated 06.12.2018.

The Government of India may frame the necessary Guidelines / SOP and implement them within two weeks so as to eliminate child pornography, rape and gang rape imageries, videos and sites in content hosting platforms and other applications.

List the matter in February, 2019.

CrIMP No. 178904/2018 (Application for Direction)

The learned ASG says that necessary steps will be taken to block the websites listed in para 10 of the application and evidence may be collected by the Law Enforcement Agencies in this regard.

No further orders are required to be passed on this application.

The application stands disposed of.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR